



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

CHANDIGARH, WEDNESDAY, OCTOBER 8, 2008 (ASVINA 16, 1930 SAKA)

HARYANA GOVERNMENT

HEALTH DEPARTMENT

Notification

The 8th October, 2008

No. 18/20/2005-5-HB-I.—In continuation of Government order No. 18/20/2005-5HB-I, dated 25th September, 2008. The Government has decided that the Health Department would be re-organized as per NRHM requirements to accelerate progress under the Umbrella Programme. It is decided that the present designation of Programme Officers would be done away with and they would instead be re-designated as Deputy Civil Surgeons. The Governor of Haryana is pleased to make change in nomenclature of the following 8 posts of Programme Officers :—

Sr. No.	From	To
1.	8 Programme Officers namely	
1.	District Health Officer	Deputy Civil Surgeon
2.	District Medical Officer	—do—
3.	District Malaria Officer	—do—
4.	District School Medical Officer	—do—
5.	District Tuberculosis Medical Officer	—do—
6.	District Family Welfare Officer	—do—
7.	District Immunization Officer	—do—
8.	District Training Officer	—do—

2. It has further been decided that every Civil Surgeon would be assisted by eight Deputy Civil Surgeons at the District Head Quarters. Each Deputy Civil Surgeon shall be assigned specific geographical area (both Urban and Rural) for monitoring implementation of all health programmes, services and enactments. Civil Surgeon would in addition entrust each Deputy Civil Surgeon suitable responsibility in respect of Disease Control Programmes.

ANURADHA GUPTA,

Chandigarh :
The 22nd September, 2008

Financial Commissioner and Principal Secretary to
Government Haryana, Health Department.

HARYANA GOVERNMENT URBAN ESTATES DEPARTMENT

Notification

The 8th October, 2008

No. LAC (G) NTLA-2008/1469.—Whereas, it appears to the Governor of Haryana that land described in the specification below is required for the public purpose, namely for the development and utilization of land for Residential, Sector-12 at Gurgaon as shown in the development plan by the Haryana Urban Development Authority, in the area of

Village Gurgaon, H. B. No. 55, Tehsil and District Gurgaon.

And, whereas, in pursuance of the provisions of Section 14 of the said Act, the Governor of Haryana is satisfied that the said land is required for the aforesaid purpose, it is hereby notified that the land described in the specification below is likely to be required for the aforesaid purpose and the Land Acquisition Collector, Urban Estates, Haryana, Sector-14, Gurgaon shall cause public notices of the substance of the notification to be given at convenient places in the locality.

This notification is made under the provisions of Section 4 of the Land Acquisition Act, 1894 for the information of all to whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana hereby authorises the officers with their servants and workmen for the time being engaged in undertaking to enter upon and survey the land in the locality and to do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of the land in the locality may within a period of thirty days of publication of this notification in official gazette file objection if any, in writing before the Land Acquisition Collector, Urban, Estates, Haryana, Sector-14, Gurgaon.

Plan of the land may be inspected in the office of the Land Acquisition Collector, Urban Estates, Haryana, Sector-14, Gurgaon

Specification				
District	Tehsil	Village/ Locality & H.B. No.	Area in acre	Rect./Killa, Khasra No.
1	2	3	4	5
Gurgaon	Gurgaon	Gurgaon H.B No. 55	0.09 Acre:	1644 (0-3-0)

(Sd)....,

Special Secretary to Government Haryana,
Urban Estates Department.

हरियाणा सरकार

उद्योग तथा वाणिज्य विभाग

अधिसूचना

दिनांक 8 अक्टूबर, 2008

संख्या 49/95/08-1आई० बी० I.—हरियाणा लोक धन (देय वसूली) अधिनियम, 1979 (1979 का 24), की धारा 2 के खण्ड (ख) द्वारा प्रदत्त शक्तियों को प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा, हरियाणा राज्य औद्योगिक तथा अवसंरचनात्मक विकास निगम को उक्त खण्ड के प्रयोजन के लिए निगम के रूप में विनिर्दिष्ट करते हैं।

वाई० एस० मलिक,

आयुक्त एवं सचिव, हरियाणा सरकार,

उद्योग एवं वाणिज्य विभाग।

**HARYANA GOVERNMENT
INDUSTRIES AND COMMERCE DEPARTMENT**

Notification

The 8th October, 2008

No. 49/95/08-1-IB-I.—In exercise of powers conferred by clause (b) of Section 2 of the Haryana Public Moneys (Recovery of Dues) Act, 1979 (24 of 1979) the Governor of Haryana hereby specifies the Haryana State Industrial and Infrastructural Development Corporation to be a Corporation for the purpose of the said clause.

Y. S. MALIK,

Commissioner and Secretary to Government Haryana,
Industries and Commerce Department.